

**THE HIGH COURT OF MEGHALAYA
AT SHILLONG**

NOTIFICATION

Dated, Shillong, the ___ June, 2018

No.HCM.II/168/2014/Estt/

In terms of sub-rule (1) of Rule 5 of the 'High Court of Meghalaya (Designation of Senior Advocate) Rules, 2017', Hon'ble the Chief Justice is pleased to constitute the "Committee for Designation of Senior Advocates" comprising the following members:

1. Chief Justice, High Court of Meghalaya;
2. Hon'ble Mr. Justice S.R.Sen, Judge;
3. Advocate General

By order,

**JOINT REGISTRAR-CUM-
SECRETARY**

Memo. No.HCM.II/168/2014/Estt/ 3363A Shillong, the 6th June, 2018

Copy to for information:

1. The Joint Registrar-cum-Secretary to Hon'ble the Chief Justice, High Court of Meghalaya.
2. The P.S to Hon'ble Mr. Justice S.R.Sen, Judge, High Court of Meghalaya.
3. The Advocate General, Government of Meghalaya, Shillong.
4. The President/Secretary, Meghalaya High Court Bar Association, Shillong.
5. The System Analyst, High Court of Meghalaya, for uploading the same in the official website.
6. Office file.


**JOINT REGISTRAR-CUM-
SECRETARY**